

GOVERNMENT OF INDIA
MINISTRY OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
DEPARTMENT OF FOOD AND PUBLIC DISTRIBUTION

LOK SABHA
UNSTARRED QUESTION NO. 240
TO BE ANSWERED ON 26TH APRIL, 2016

IMPLEMENTATION OF NFSA

240. SHRI K. PARASURAMAN:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has received any representation from the States urging to put off implementation of the National Food Security Act (NFSA);
- (b) if so, the details thereof and the response of the Government thereto;
- (c) whether the State Government of Tamil Nadu had also requested the Government not to reduce the allocation under the Public Distribution System in case of implementation of NFSA across the country; and
- (d) if so, the details thereof and the response of the Government thereto along with the action taken to ensure adequate allocation of foodgrains under PDS to all the States?

A N S W E R

MINISTER OF CONSUMER AFFAIRS, FOOD & PUBLIC DISTRIBUTION
(SHRI RAM VILAS PASWAN)

(a) & (b): The National Food Security Act, 2013 (NFSA) is already being implemented in 33 States/UTs. Out of the remaining three States, Tamil Nadu had, in September, 2015, requested to extend the process of implementation of NFSA in the State by at least one year. The Government of Kerala has informed that the State Government will be able to implement NFSA only after conclusion of the ongoing State Assembly Election process. Government of Nagaland has indicated implementation of the Act from June-July, 2016. These remaining States are required to implement the Act at the earliest.

(c) & (d): Yes Madam. The State Government of Tamil Nadu had requested for a provision to assure that the existing allocation of foodgrains is not reduced.

The Act provides that if annual allocation of foodgrains to any State, on the basis of coverage for the State and foodgrains entitlement under the Act, is less than the average annual offtake of foodgrains during 2010-11 to 2012-13, under normal Targeted Public Distribution System, the same shall be protected at prices as determined by the Central Government.